

December 1970. The Reserve Bank's permission is *inter-alia* subject to the condition that entire catch of fish through the said two trawlers will be exported outside India. The Bank's permission is also without prejudice to the decision that may be taken by it on UCIL's application under Section 29(2) (a).

**Use of Hindi in Ministries and Public Sector Undertakings**

1723. SHRI S. M. BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether three sub-committees are being appointed by the Government to examine the use of Hindi in the Union Ministries and Public Sector Undertakings; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) and (b). No such sub-committees are being appointed by the Government

However, the Committee of Parliament on Official Language constituted in accordance with the provisions of section 4 of the Official Languages Act, 1963, at its first meeting held on 4th March, 1976, decided to constitute three sub-committees which will review the progress made in the use of Hindi for the various official purposes in various Ministries and Departments etc as follows:—

*First sub-committee:* (a) Ministries of Defence, External Affairs, Education, Home Affairs, Law, Justice & Company Affairs and the Department of Personnel & Administrative Reforms;

(b) Teaching of Hindi, mechanical and other aids and staff for translation work and other Hindi work.

*Second sub-committee:* Ministries of Railways, Communications, Information & Broadcasting, Agriculture and Irrigation.

*Third sub-committee:* Ministries of Finance, Petroleum and Chemicals, Steel & Mines, Energy, Commerce, Health and Family Planning, Labour, Tourism & Civil Aviation, Transport & Shipping, Department of Science and Technology etc.

**ट्रैक्टरों के मूल्य**

1724. श्री श्रींकारलाल बेरबा : क्या उद्योग और नागरिक पूर्ति मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार ट्रैक्टरों के बढ़ते हुये मूल्यों में कमी करने का है जिससे किसानों को सस्ती दरो पर ट्रैक्टर मिल सके; और

(ख) यदि हा, तो आज से तीन वर्ष पहले विभिन्न प्रकार के ट्रैक्टरों के मूल्य क्या थे और अब क्या है ?

उद्योग और नागरिक पूर्ति मन्त्रालय में राज्य मन्त्री (श्री ए० सी० जार्ज) : (क) सरकार, ट्रैक्टरों के मूल्य उचित स्तर में बनाए रखने के लिए प्रयत्न कर रही है। निम्ताश्रयों में काफी हद तक मूल्य सापेक्षता समान रखने के उद्देश्य और सामाजिक रूप में वाछनीय स्तर में मूल्य को बनाए रखने की आवश्यकता से मूल्यों पर निगरानी के जरिए कानूनी मूल्य नियन्त्रण लागू किया गया था। मूल्य निगरानी अब ट्रैक्टरों के कुछ चुने हुए माडलों तक ही सीमित कर दी गई है जो अपने विभिन्न अक्षय शक्ति रेंज में मूल्य प्रमुख के रूप में कार्य करते हैं।

(ख) एक विवरण संलग्न है।

विवरण

ट्रैक्टर के भाड़ण का नाम	1-12-1973 को संतव्य स्थान तक रेल भाड़ा मुक्त मूल्य	संतव्य स्थान तक रेल भाड़ा मुक्त चालू मूल्य
	रुपये	रुपये
हिन्दुस्तान (50 अंश०)	39,155	53,170
एम० एफ०—1035 (35 अंश०)	28,930	43,275
इंटरनेशनल बी० 275/276 (35 अंश०)	28,930	43,750
444 (45 अंश०)	32,560	47,650
एस्कार्टस 335 (35 अंश०)	28,930	40,153
फोर्ड—3000 (46 अंश०)	39,155	51,240
माइजर (26.5 अंश०)	27,720	30,700
जोटर—2511 (25 अंश०)	23,650	35,910
पिटटी—4000 (37 अंश०)	28,930	32,000
स्वराज—724 (23.5 अंश०)	27,720	37,003

**Import Licence to Coca Cola Export Corporation**

1725. DR. RANEN SEN:

SHRI INDRAJIT GUPTA:

SHRI C. K CHANDRAPPAN:

SHRIMATI PARVATHI  
KRISHNAN:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether Coca Cola Export Corporation A. U. Import Licence was only for Rs 2 lakhs;

(b) whether Government have granted import licence to the value of Rs. 7 lakhs, Rs. 16 lakhs and Rs. 15.12 lakhs respectively in the last three years; and

(c) if so, the reasons and facts therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) M/s. Coca Cola Export Corporation were granted Actual Users' import licences for a total value of Rs 1,95,200 during 1971-72.

(b) and (c) With effect from 1-4-1971 the import replenishment to the Coca Cola Export Corporation against their exports of concentrate was reduced from 20 per cent to 4.5 per cent. The import replenishment quota was also being used to meet the requirements of concentrates of their existing bottling plants. In view of the sharp reduction in the import replenishment quota, *ad-hoc* actual users' licences had to be issued to keep the bottling plants in operation. Such an *ad-hoc* actual users' licence of Rs. 7 lakhs was issued during 1971-72 bringing the total of actual